

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 486/2021 Company Appeal 2/2022 Company Appeal 6/2022 IA
1825/2022 IA 1590/2022 IA 2528/2020 in C.P. (IB)/1545(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

NAME OF THE PARTIES:- CA 2/2022 - Zercon Electrical & Appliances
Pvt Ltd Vs. Jsk Marketing Limited
IA 1825/2022 RAL Consumer Products Ltd Vs.
JSK Marketing Limited
IA 2528/2020 Palak Swapnil Desai Vs. RBL
Bank Ltd
IN THE MATTER OF
Bombay Sales Agency
V/s
Jsk Marketing Ltd .

**Section: 42 Rule 11 of NCLT, 2016 Application under any other provisions - IBC
U/s 7 of Insolvency and Bankruptcy Code, 2016**

ORDER

1. Counsel, Prakhar Tandon a/w Agam H Maloo i/b Sujata Mukharjee appeared for the Assignee.

IA 486 of 2021:- Counsel, Tanushree Sogani appeared for the Applicant/Liquidator through VC and Counsel, Dharam Juman i/w Vinay Gajjar i/b Chandrika Prajapai appeared for the Respondent nos. 4 and 14.

A perusal of the record reveals that Respondent nos. 1 to 3, 5 to 13, and 16 to 20 were proceeded *ex-parte* vide order dated 01.11.2023, and replies on behalf of Respondent no. 4 and 14 have been filed. Pleadings in the present Application are, therefore, complete. List this matter for the final hearing on **21.08.2024**.

Company Appeal 2 of 2022 and Company Appeal 6 of 2022:- Counsel, Dharam Jumani a/w Vinay Gajjar i/b Chandrika Prajapai appeared for the Applicant.

It has been pointed out that pleadings in the present Company Appeals are complete. Since the present Company Appeals are connected with IA 486 of 2021, list the same also for hearing on **21.08.2024**.

IA 1825 of 2022 and IA 1590 of 2022:- Counsel, Tanushree Sogani appeared for the Liquidator.

Since the present Applications are connected with IA 486 of 2021, list the same also for hearing on **21.08.2024**.

IA 2528 of 2020:- Counsel, Tanushree Sogani appeared for the Applicant/Liquidator, and Counsel, Rohit Gupta a/w Ruchita Jain and Niyati Merchant appeared for Respondent no. 1. None present on behalf of the Respondent nos. 2 to 5.

A perusal of the record reveals that reply on behalf of Respondent no. 1 and 4 has already been filed and Respondent nos. 2, 3, and 5 have not been represented by anybody nor any reply has been filed. As per the affidavit of service placed on record, it has been perused that notices upon Respondent nos. 2, 3, and 5 have been served, therefore, **Respondent nos. 2, 3, and 5** are proceeded against *ex-parte*. List this matter for hearing on **21.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)